# Affidavit to be furnished by the candidate along with nomination paper before the returning officer for election to Bihar Legislative Assembly from 136, Sarairanjan constituency.

- I, Vijay Kumar Choudhary \*\*son of Late Jagdish Prasad Choudhary, aged 61 years, resident of At + P.O.- Keota, P.S.- Dalsinghsarai, Dist.- Samastipur (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-
- My contact telephone number(s) is/are 0612- 2217856 / 95340-99997 and e-mail id is vkumarchy@gmail.com.
- (2) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

SI. No.	Name	PAN	The financial year for which the last Income-tax return has been filed.	Total income whown in Income-tax return (in Rupees)
1.	Self	ABPPC3086N	2017-18 (Assessment year 2018-19 )	Rs. 2,57,500.00 (Tax - Nil)
2.	Spouse	ABUPC5674P	2015-16 (Assessment year 2016-17)	Rs.1,58,470.00

(3) I am/ am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:-

(i) The following case(s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment of two years or more:-

(a)	Case/First information report No./Nos. together with complete details of concerned Police Station/District/State.	N. A.
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	N. A.
(c)	Name of the court, case No. and date of order taking cognizance:	N. A.
(d)	Court(s) which framed the charge(s)	N. A.
(e)	Date(s) on which the charge(s) was/were framed	N. A.
(f)	Whether all or any of the proceedings(s) have been stayed by any Court(s) of competent jurisdiction	N. A.

(ii) The following case(s) is/are pending against me in which cognizance has been taken by the Court [other than the case mentioned in item (i) above]:-

(a)	Name of the Court, Case No. and date of order taking cognizance:	N. A.
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	N. A.
(c)	Details of Appeal(s)/Applications(s) for revision (if any) filed against the above order(s)	N. A.

(4) I have been/ have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section & Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information:

In the following cases, I have been convicted and sentenced to imprisonment by a court of law:

(a)	The details of cased, Section(s) of the concerned Act(s) and description or the offence(s) for which convicted	N. A.
(b)	Name of the Court(s), Case No. and date(s) of order(s):	N. A.
(c)	Punishment imposed	N. A.
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal:	N. A.

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

## A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Brach are to be given.

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75 A of the Representation of the People Act, 1951.

Note: 5. Details including amount is to be given separately in respect of each investment.

SI. No.	Description	Self	Spouse Wife - Ganga Choudhary	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	Rs- 25,000/-	Rs- 2,00,000/-	Nil	Nil	Nil
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative Societies and the amount in each such deposit	S.B.I Vidhan Mandal, Patna A/C No- 10839457845 Bank of India A/C No- 6428, Patel Path, Patna, Dormant dt. 21.12.12 S.B.I Musari Gharari (Samastipur) A/C No- 35223295683 All accounts balance- Rs.41,97,666.00 as on dt. 31.12.2018	S.B.I Branch Barauni Refinery A/C No. 11592344490 Rs. 69,823.22 Dt. 31.12.17	Nil	Nil	Nil
(iii)	Details of investment inBonds, debentures/ shares and units in companies/ Mutual funds and other and the amount	Shares Worth Rs. 1.5 lakhs (Approx)	U.T.I (Master Gain) Rs. 30,000/-	Nil	Nil	Nil

(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount	Bajaj Allianz Policy No:- 0000805162 Rs. 1,00,000/- ICICI Prudential Policy No:- 04447942 Rs. 30,000/-	ICICI Prudential Policy No:- 04447943 Rs. 30,000/- Birla Sunlife Insurance Company, Policy No:- 00088021 Rs. 1,50,000/-	Nil	Nil	Nil
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	Nil	Nil	Nil	Nil	Nil
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of make, registration number etc. year of purchase and amount)	Maruti Alto BR1Y 1684 of Rs- 2.80 lakh	No	Nil	Nil	Nil
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	10 gm Rs. 28,000/- Approx	210 gm Rs. 6 lakh Approx	Nil	Nil	Nil
(viii)	Any other assets such as value of claims/interest	No	Investment in Shakti Diesel Rs.(-) 1,33,873.00 Dt. 31.12.17	Nil	Nil	Nil
(ix)	Gross Total Value	Rs. 48,10,666.00	Rs. 12,13,696.22	Nil	Nil	Nil

# B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

SI. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey Numbers(s)	Keota, Samastipur Khata No. 1485, 1479, 1439	Nil	Nil	Nil	Nil
	Area (total measurement in acres)	6 Bigha, 12 Katha 16 Dhur	Nil	Nil	Nil	Nil
	Whether inherited property (Yes of No)	Yes	Nil	Nil	Nil	Nil
	Date of Purchase in case of self-acquired property	N. A.	Nil	Nil	Nil	Nil
	Cost of Land (in case of Purchase) at the time of purchase	N. A.	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	45 Lakhs	Nil	Nil	Nil	Nil
ii)	Non-Agricultural Land : Location(s) Survey numbers(s)	Nil	Gola Road, Patna Survey Plot - 1412, Plot No. P- II/4	Nil	Nil	Nil
	Area (total measurement in sq. ft.)	Nil	2.75 Katha	Nil	Nil	Nil
	Whether inherited property (yes or No)	Nil	No	Nil	Nil	Nil
	Date of purchase in case of self-acquired property	Nil	24.04.1986	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	27,200.00	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	15 Lakhs	Nil	Nil	Nil

(iii)	Commercial Buildings (including apartments) - Location(s) - Survey numbers(s)	Nil	Nil	Nil	Nil	Nil
	Area (total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Nil
	Build-up Area (total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Nil
	Whether inherited property (Yes or No)	Nil	Nil	Nil	Nil	Nil
	Date of purchase in case of self-acquired property	Nil	Nil	Nil	Nil	Nil
	cost of property (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any investment of the property by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	Nil	Nil	Nil	Nil
(iv)	Residential Buildings (including apartments): -Location(s) -Survey number(s)	Keota, Samastipur	Nil	Nil	Nil	Nil
	Area (total measurement in sq. ft.)	1.5 Katha	Nil	Nil	Nil	Nil
	Built up area (Total measurement in sq. ft.)	1800 sq. ft.	Nil	Nil	Nil /	Nil
	Whether inherited property (Yes of No)	Yes	Nil "	Nil	Nil	Nil
	Date of purchase in case of self-acquired property	N. A.	Nil	Nil	Nil	Nil
	Cost of property (in case of purchase) at the time of purchase	N. A.	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	5 Lakh	Nil	Nil	Nil	Nil
	Approximate current market value	12 Lakh	Nil	Nil	Nil	Nil
(v)	Others (such as interest in property)	Nil	Nil	Nil	Nil	Nil
(vi)	Total of current market value of (i) to (v) above.	57 Lakh	15 Lakh	Nil	Nil	Nil

(6) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

SI. No.	Description	Self	Spouse Wife- Ganga Choudhary	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/financial institutions(s) Name of the Bank or financial Institution, Amount outstanding, Nature of Loan	Nil	Nil	Nil	Nil	Nil
	Loan or dues to any other individual/entity other than mentioned above Name(s), Amount out- standing, nature of loan	Nil	Nil	Nil	Nil	Nil
	Any other liability	Nil	Nil	Nil	Nil	Nil
	Grand total of liabilities	Nil	Nil	Nil	Nil	Nil
(ii)	Government dues: Dues to department dealing with government accommodation	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of water	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of electricity	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of telephones/ mobiles	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing With government transport (including aircrafts and helicopters)	Nil	Nil	Nil	Nil	Nil
	Income tax dues	Nil	Nil	Nil	Nil	Nil
	Wealth tax dues	Nil	Nil	Nil	Nil	Nil
	Service tax dues	Nil	Nil	Nil	Nil	Nil
	Municipal/Property Tax dues	Nil	Nil	Nil	Nil	Nil
	Sales Tax dues	Nil	Nil	Nil	Nil	Nil
	Any other dues	Nil	Nil	Nil	Nil	Nil
(iii)	Grand total of all Government dues	Nil	Nil	Nil	Nil	Nil
(iv)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	Nil	Nil	Nil	Nil	Nil

- (7) Details of profession or occupation:
  - (a) Self

- Social Service

(b) Spouse

- House wife

(8) Details of educational qualifications:

(i) Matric - B.S.E.B.

(ii) I. Sc.

- Mithila University

- 1971 - 1973

(iii) B. A. (Hons.) - Patna University

- II<sup>nd</sup> - 1976

- Patna University

(iv) M. A.

- II<sup>nd</sup>

- 1980

(Gove details of highest School/University education mentioning the full form of the certificate/diploma/degree course, mane of the School/College/University and the year in which the course was completed.)

#### ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A: (9)

1.	N	ame of the candidate					Shri Vijay Kumar Choudhary						
2.	F	Full postal address					Village + Post - Keota, P.S Dalsinghsarai, Dist Samastipur						
3.	N	umber and name of t	he constitue	ency and S	State			136, Sara	iranjar	n Assembly (	Consti	tuency, Bihar	
4.		ame of the political potherwise write 'Indep		et up the	candida	ate	1	Janta Dal	(unite	d)			
5.		) Total number of pe		where ch	arges h	ave	$\pm$			Nil			
,	b	een framed by the Co	urt for offer	nces punis									
		i) Total number of p			he court	e(e)	+			Nil			
	h	ave taken cognizance em (i) above]											
6.		otal Number of cases	in which co	nvicted ar	nd sente	enced to	,			Nil			
		mprisonment for one											
	re	eferred to in sub-sect	on (1), (2) o	r (3) or se	ection 8	of							
	R	epresentation of the	People Act,	1951].									
7.				PAN o	f		Year	for v	vhich	Tota	l inco	me shown	
							last	income	Tax				
							retu	urn filed					
		(a) Candidate		ABPPC3086N			2016-17 (Assessment year		Rs. 3,84,380.00 (Tax Paid- Rs. 3,541/-)		,380.00		
											Rs. 3.541/-)		
										(100.			
								2017-18)					
		(b) Spouse		ABUPC5674P			2015-16 (Assessment year		Rs.1,58,470.00		,470.00		
		(0) 0)0000											
							(Ass	essment	year				
								2016-17	)				
		(c) Dependents	+	Nil				Nil		N	Nil		
8.		Details of Assets ar	d Liabilities	in Rupee	5								
-		Description	Self		Spous	e		Depend	lent-I	Dependent	t-II	Dependent-II	
Α.		Moveable Assets	Rs.48,10	,666.00	_	13,696.	22	Ni		Nil		Nil	
		(Total value)	, , , , , , , , , , , , , , , , , , , ,		,								
В.		Immovable Asset											
	I.	Purchase Price of	N	il	Rs. 2	7,200.0	00	Nil		Nil		Nil	
		Self- acquired											
		immovable											
		property			L.,								
II.		velopment/cons	Nil	N	il		Nil			Nil		Nil	
		ction cost of											
		novable											
		perty after											
		chase (if											
HIF		olicable)		-			Nil			Nil		Nil	
III.		proximate rrent market					1411						
	Cur.	rent market											

	(a) Self-acquired assets (Total value) (b) inherited assets (Total Value)	(a) Nil (b) 57 Lakh	(a) 15 Lakh							
_	Liabilities									
(i)	Government dues (Total)	Nil	Nil	Nil	Nil	Nil				
	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Nil	Nil	Nil				
	Liabilities that are under dispute									
4.4	Government dues (Total)	Nil	Nil	Nil	Nil	Nil				
(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil	Nil	Nil	Nil				
11.	Highest educa	s of highest Sch	ion: M. A Patna U ool/University educ School/College/Uni	ation mentioning t	80 the full form of the ar in which the cour	certificate/ diploma se was completed.)				

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been cancelled there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above:

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in museen items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at 31st December, 2018.